

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 1421/2001

NEW DELHI THIS 2ND DAY OF APRIL 2002

(B)

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Arun Kumar
S/o late Sh. Ambika Prasad
R/o Mandakini Vihar, Sahashtra Dhara Road,
Dehradun
2. Sunil Kumar
S/o Sh. Krishan Kumar
C/o Sh. Bal Krishan, Vill. Dogra, Ajabpur Kalan,
Railway Crossing No.1, Dehradun

.....Applicants

(By Ms. Meenakshi Singh, Advocate)

VERSUS

1. Union of India through its
Secretary, Min of Communication
Dept. of Telecom, Sanchar Bhawan, New Delhi
2. Chief General Manager
Telecom West, Deptt. Telecoms.,
Dehradun, Uttaranchal
3. General Manager,
Dept. of Telecoms., Dehradun, Uttaranchal
4. Divisional Engineer Telecom
Dept. of Telecom, Raipur Dehradun,
Uttaranchal
5. Sub Divisional Engineer,
Dept. of Telecom, Raipur, Dehradun, Uttaranchal.
6. Junior Telecom Officer,
Dept. of Telecom, Raipur Dehradun,
Uttaranchal.

.....Respondents

(By Sh. K. R. Sachdeva, Advocate)

O R D E R (ORAL)

Relief sought by the applicants is their
re-engagement and grant of temporary status,
in accordance with the rules and instructions
on the subject.

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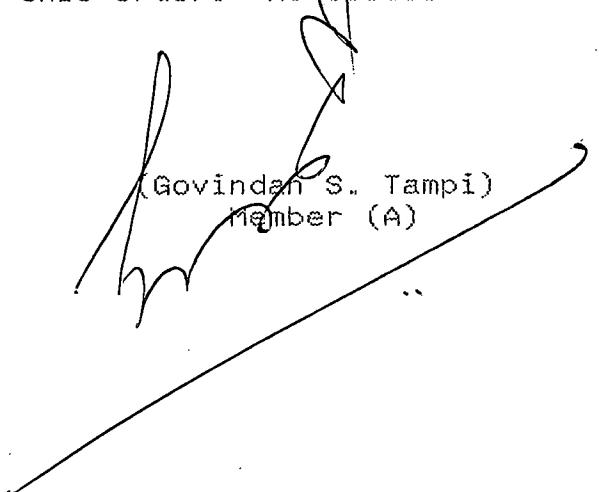
(14)

2. Heard Ms Meenakshi Singh and Sh. K R Sachdeva, learned counsel.

3. During the oral submissions, Sh. Sachdeva has pointed out that though the OA has been filed against a few of the officers of DOT, they are no longer part of DOT, but have become part of the newly formed company Bharat Sanchar Nigam Ltd. which is not one of the bodies notified under section 14 of the AT Act, 1985 and therefore the Tribunal cannot exercise its jurisdiction over the respondents. Ms Meenakshi Singh was not in a position to indicate that the jurisdiction of the above still remained with the Tribunal.

4. I have considered the matter. On perusal of the issue I am convinced that BSNL which have taken over the functions of DOT, in the regions, has gone out of Tribunal's jurisdiction, not having been duly notified under section 14 of the AT At. 1985. Tribunal cannot therefore adjudicate this matter qua these respondents.

5. O.A. is, in the above circumstances, dismissed as being without jurisdiction. The applicants shall agitate their grievances before the appropriate forum. Their case will not suffer on the ground of limitation, if they make their application to the appropriate forum, within three months from the date of receipt of copy of this order. No costs.



Govindan S. Tampi
Member (A)

Patwal/